

**Detention of Train at Kaimganj**

**3481. Shri Panna Lal:**

**Shri Vishwa Nath Pandey:**

**Shri Brij Basi Lal:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the 17 Up Kanpur-Kasganj (N.E.R.) Passenger train was detained on the 29th July, 1966 at the Kaimganj station for about two hours due to the threatening attitude adopted by some irritated passengers; and

(b) if so, the reaction of Government thereto?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) and (b). Presumably the reference is to the detention of 117 Up Kanpur-Kasganj Passenger at Kaimganj station on 28-7-1966 which was held up there for a little over an hour due to pulling of alarm chain and threatening attitude adopted by some passengers towards the guard of the train. With the assistance of Local Police authorities, one of the miscreants was arrested at the station and the train eventually left there under police escort. A case under sections 121|108|113 Indian Railways Act is under investigation by the Government Railway Police.

**Export Promotion Scheme**

**3482. Shri Madhu Limaye:**

**Shrimati Renu Chakravarty:**

**Shri Bade:**

**Shri D. C. Sharma:**

**Shri Prakash Vir Shastri:**

**Shri Alvares:**

**Shri Prabhat Kar:**

**Shri Ram Sewak Yadav:**

**Shri Tulsidas Jadhav:**

**Shri S. M. Banerjee:**

**Shri Tridib Kumar**

**Chaudhuri:**

**Shri Maurya:**

**Shri Indrajit Gupta:**

**Shri Bagri:**

**Shri A. V. Raghavan:**

**Dr. U. Misra:**

Will the Minister of Commerce be pleased to state:

(a) which of the firms, companies

1516(ai) LS-8

have exported goods up-to-now under the Export Promotion Scheme;

(b) how much foreign exchange has been (i) earned by these firms, (ii) is outstanding in their names and (iii) how much has been recovered by Government;

(c) whether these firms were given any incentive licences against these exports;

(d) how many of these firms are in existence today;

(e) what was their capital credit and what was their business before they were given these licences; and

(f) the action proposed to be taken to get back (i.e. recover) the foreign exchange earned by these firms?

**The Minister of Commerce (Shri Manubhai Shah):** (a) All the exporters of the country exported goods under the provisions of Export Promotion Schemes and different export programmes.

(b) All the exporters of India are exporting and no firm-wise details are kept either of their individual exports or of their individual earnings. The Reserve Bank of India keeps a general watch on all export earnings, whether under any schemes or otherwise and any defaulters are followed up and punished for recovery of the outstanding or penalised for default. So far the overall examination shows that out of about 3 to 4 lakhs exporters of the country, less than 200 exporters or so had partially or wholly defaulted. Out of a total earning of over Rs. 6800 crores of export in the last ten years or so, it is found that the total non-recovery during this period would amount to less than Rs. 6 crores. The defaulting firms have been black-listed and some cases are being considered for prosecution where evidence of concrete criminal action is available.

(c) to (f). Regarding incentive licences, details of all import licences issued are published in the Weekly Bulletin of the CCI & E. Where the

firms have not recovered foreign exchange as given in (b), either their values of incentives are being deducted from their further import licences or they are being considered for prosecution for non-recovery in addition to blacklisting. No details regarding the capital or other particulars of these firms or other exporters or business houses are being maintained by Govt. If the Hon'ble Members desire to know any details regarding particular firm/firms, the Ministry can make efforts to collect such specific details.

कुश्नेत्र में गेटमैन की हत्या

3483. श्री बड़े :

श्री युद्धवीर सिंह :

श्री हुकम चन्द कच्छवाय :

श्री श्रीकार सिंह :

श्री सोलंकी :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 18 और 19 जुलाई, 1966 के बीच की रात्रि को कुछ शरारती लोगों ने उत्तरी रेलवे की कुश्नेत्र पड़ताल चौकी पर गेटमैन की हत्या कर दी है ;

(ख) यदि हां, तो इस सम्बन्ध में कितने व्यक्तियों को गिरफ्तार किया गया है; और

(ग) उनके विरुद्ध क्या कार्यवाही की गई है ?

रेलवे मंत्रालय में राज्य-मंत्री (डा० राम सुभग सिंह) : (क) जी हां। गेटमैन कुश्नेत्र पड़ताल चौकी पर नहीं, बल्कि कुश्नेत्र और थानेसर सिटी स्टेशनों के बीच, फाटक नं० 64 के पास, कतल किया हुआ पाया गया।

(ख) अब तक दो व्यक्ति गिरफ्तार किये गये हैं और तीसरे व्यक्ति को गिरफ्तार

करने की कोशिश की जा रही है, जो फरार है।

(ग) कुश्नेत्र की सरकारी रेलवे पुलिस ने भारतीय दंड संहिता की धारा 302 के अन्तर्गत आपराधिक मामला दर्ज कर लिया है। मामले की अभी जांच हो रही है।

#### Shoe and Chappal Industry in Bareilly

3484. Shri Kishen Pattnayak:

Shri Madhu Limaye:

Shri Hukam Chand

Kachhavaia:

Shri Bade:

Shri Yudhvir Singh:

Will the Minister of Industry be pleased to state:

(a) whether Government's attention has been drawn to the crisis in the non-leather shoe and chappal industry in Bareilly;

(b) whether a large number of shoe-makers have been thrown out of work; and

(c) whether any assistance is being given to the, shoe-makers for their rehabilitation?

The Minister of Industry (Shri D. Sanjivayya): (a) to (c). Information is being collected and will be laid on the Table of the House.

#### Salt Cess

3485. Shri Kishen Pattnayak:

Shri Madhu Limaye:

Shri Hukam Chand

Kachhavaia:

Shri Bade:

Shri Yudhvir Singh:

Will the Minister of Industry be pleased to state:

(a) whether the Central Government impose on the salt pans in Bassein Taluka Thana District, (Maharashtra) some kind of a salt cess;